

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): (a) The required information is given in the statement laid on the Table of the House. [*Placed in Library. See No. LT-2666[64].*]

(b) An expenditure target of Rs. 38.28 lakhs has been fixed for developing social welfare services in Orissa during the Third Plan period.

Petroleum in Hoshiarpur Distt.

1990. Shri Hem Raj: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that petroleum has been located in the Dholbaha-Janauri area of the Hoshiarpur District, Punjab; and

(b) if so, when it is proposed to start drilling in that area?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir):

(a) No.

(b) The drilling of the second deep well in the Januari area is expected to start by July, 1964.

Indian Economic and Statistical Services

1991. Shri N. R. Laskar: Will the Minister of Home Affairs be pleased to refer to the replies given to Starred Question No. 645 and Unstarred Question No. 1916 on the 18th December, 1963 and to Unstarred Question No. 1535 on the 25th March, 1964, and state:

(a) the position in regard to the appointments against the reserved quotas for Scheduled Castes and Scheduled Tribes at the initial constitution of the Indian Economic and Statistical Services; and

(b) the action taken on the recommendations of the Commissioner for Scheduled Castes and Scheduled Tribes in para 19.6. (page 131) of his Report for 1961-62 in this regard?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N.

Mishra): (a) and (b). The statutory rules relating to the two Services do not provide for reservation at the initial constitution. The initial constitution was limited to departmental candidates holding posts included in the two services on 1 November, 1961. Other persons even though belonging to Scheduled Castes and Scheduled Tribes who did not hold posts included in the two Services on 1st November, 1961 were not eligible to be considered for appointment. Further, the appointments at the initial constitution were not in the nature of direct recruitment so as to attract the orders regarding reservation for Scheduled Castes and Scheduled Tribes.

Commissions of Inquiry Act, 1952

1992. Shri Hari Vishnu Kamath: Will the Minister of Home Affairs be pleased to state:

(a) the total number of inquiries instituted in the country under the Commission of the Inquiry Act, 1952, since the Act came into force;

(b) a break up of the above figure State-wise and Union Territory-wise;

(c) the personnel of the Commission in each case;

(d) the subject matter of each inquiry;

(e) the number of inquiries held in public and the number held in camera; and

(f) the result of the inquiry in each case?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) to (f). The information is being collected and will be laid on the table of the House

12.14 hrs.

PAPER LAID ON THE TABLE

ANNUAL REPORT OF THE ADMINISTRATIVE VIGILANCE COMMISSION

The Minister of State in the Ministry of Home Affairs (Shri Hathi): Sir, on behalf of Shri Gul-

[Shri Hathi]

zarilal Nanda, I beg to lay on the Table a copy of Annual Report of the Administrative Vigilance Division for the year 1963. [Placed in Library. See No. LT-2659/64].

**STATEMENT re. MEMBERSHIP OF
SHRI PRIYA GUPTA**

The Minister of Law (Shri A. K. Sen): The House will recall that on the 20th December, 1963, a question was raised whether Shri Priya Gupta, a Member of this House, has at any time become disqualified for being a Member of the House by reason of his holding an office of profit under the Government of India, namely, the office of Electrical Foreman in the North Eastern Railway. The House decided that I should refer the question for the decision of the President under article 103 of the Constitution. Accordingly, a reference was made to the President, setting out the facts of the case and the circumstances in which this House took the decision.

The same question was also raised by one Shri Bhola Nath Biswas, son of Anandilal Biswas, of Kadwa, District Purnea, Bihar, in a petition addressed to the President.

The President, as required by article 103 of the Constitution, obtained the opinion of the Election Commission in the matter and, in accordance with such opinion, he has given the decision.

The decision of the President is that Shri Priya Gupta has not, at any time after his election to this House, become subject to disqualification for being a Member of this House by reason of his holding any office of profit under the Government of India.

A copy of the decision of the President, together with a copy of the opinion of the Election Commission, is placed on the Table of the House. [Placed in Library See No. LT-2658/63].

Shri Hem Barua (Gauhati): May I seek a clarification from the hon. Minister? There is one thing which is disturbing me. Is it not a fact that

the President came to this conclusion on the 27th March and we have been allowed to know about it only today, that is, on the 8th April? Is it not a fact that during this long gap we have deprived this hon. Member of the privilege of attending this House and other amenities that Members of Parliament are generally entitled to?

Mr. Speaker: When was the order by the President passed?

The Minister of Law (Shri A. K. Sen): I find that it was signed on the 27th March 1964.

Shri Hem Barua: Today it is the 8th April.

Mr. Speaker: When was it conveyed to the hon. Law Minister?

Shri Hem Barua: You are the custodian of the House.

Shri Surendranath Dwivedy (Kendrapara): When did you get this?

Mr. Speaker: It was passed by the President on the 27th March and twelve days have passed. Hon. Members desire to know whether it has taken so long in transmission or whether the Law Minister knew of it and has not placed it.

Shri A. K. Sen: I do not exactly remember the date when it reached the Law Ministry.

Mr. Speaker: He may kindly look into it.

Shri A. K. Sen: But I know this much that as soon as the information had reached us the hon. Member was informed. So, the hon. Member need not be apprehensive that he has been deprived . . .

Shri Hari Vishnu Kamath (Hoshangabad): He is sidetracking the issue . . . (Interruption).

Shri Hem Barua: It was signed by the President at Rashtrapati Bhavan on the 27th March. He does not know when it reached the Law Ministry. The distance between Rashtrapati Bhavan and the Law Ministry's office is not the distance that we have between Mecca and Medina.

Shri Hari Vishnu Kamath: Even by *pad yatra* it can come . . .